

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Shanker Raju, Member (Judicial)

O.A.No.2860/2001

New Delhi, this the 18th day of October, 2001

Smt. Vimla Devi
w/o Late Shri Pitamber Dutt
r/o 710, Kalyan Vas
Delhi. ... Applicant

(By Advocate: Shri S.K.Gupta)

Vs.

1. Govt. of NCT of Delhi
through Chief Secretary
Delhi Secretariat
I.P.Estate, New Delhi.
2. Director
Directorate of Education
Old Secretariat
Delhi.
3. Deputy Director of Education(East)
Zone-IX, Rani Garden
Delhi. .. Respondents

O R D E R(Oral)

By Shanker Raju, Member (J):

Heard.

2. The applicant who had been working as Part-time Home Science Lab. Asstt. in Domestic Science Laboratory was disengaged by the respondents.

3. By filing a case one Smt. Makan Devi was allowed to consider for regularisation on the basis of this Court in Vidhya's case which has been affirmed by the High Court in CWP No.2349/2001, dated 17.4.2001. The applicant contends that he is entitled as he is similarly placed as Smt. Vidhya as well as Smt. Makan Devi. The applicant has made a representation to the respondents claiming benefit of the decision in Vidhya's case, the same is still not been responded by the respondents.

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4. In this view of the matter, as the prayer of the applicant is for disposal of the representation, the OA is disposed of at the admission stage itself with a direction to the respondents to consider the claim of the applicant in view of the Vidhya's case as well as Smt. Makan Devi's case by passing a detailed and speaking order within two months from the day of receipt of a copy of this order. In case the applicant is aggrieved by the order to be passed by the respondents, she is at liberty to approach this Tribunal in accordance with law. No costs.

A copy of the OA be sent to the respondents along with a copy of this order.

S. Raju
(SHANKER RAJU)
MEMBER(J)

/RAO/